

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

(IB)-1812(ND)/2019

IN THE MATTER OF:

Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 08.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner

:

ORDER

Heard the counsel for Operational-creditor and perused the paper book. Operational creditor is directed to file affidavits in compliance to Section 9 (3) (b) and section 9 (3) (C) of the Code. Serve notice to the respondents/corporate debtor within a week's time. Post the matter to 29th August, 2019.

Sd-

**(V.K. Subburaj)
Member (T)**

Sd-

**(P.S.N. Prasad)
Member (J)**